

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA**

**UNSTARRED QUESTION NO. †2191
TO BE ANSWERED ON 12.05.2016**

†2191. PROPOSAL FOR INCLUSION OF CASTES IN SC/ ST/OBC LIST

SHRI MAHENDRA SINGH MAHRA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Ministry has received any proposals from people of different castes from different states demanding inclusion of their caste in Scheduled Castes/ Scheduled Tribes/Other Backward Classes;
- (b) if so, the number of proposal received from different castes of different states from 2010 to 2014, the details thereof;
- (c) the list of castes for inclusion in Scheduled Castes/Scheduled Tribes/Other Backward Classes prepared by the Ministry; and
- (d) the reasons for non acceptance of the remaining proposals?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a) to (d): State-wise details of receipt of number of proposals from 2010 to 2014 for inclusion in the list of Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) are given in **Annexure-I**. State-wise details of number of communities included in the list of SCs, STs and OBCs since 2010 to 2014 are given in **Annexure-II**.

Government has laid down Modalities in June 1999, further amended in 2002, for deciding claims for inclusion in, exclusion from and other modifications in the list of SCs & STs. Only those proposals which have been recommended and justified by the concerned State Government and UT Administration and concurred with by the Registrar General of India (RGI) and National Commission for Scheduled Castes (NCSC) in case of SCs and National Commission for Scheduled Tribes (NCST) in case of STs are processed further for amending legislation under clause (2) of Articles 341 & 342. Proposals for inclusion in the list of SCs & STs have been processed as per extant Modalities. For OBCs, castes and communities are included in the Central list on examining advice tendered by National Commission for Backward Classes (NCBC) as per section 9(1) of the NCBC Act, 1993.

Annexure-I

Statement referred in reply to Unstarred Question No. 2191 for answer on 12.05.2016 by Shri Mahendra Singh Mahra, M.P. regarding proposals from States for inclusion of castes in SC/ST/OBC list.

Statement showing State- wise number of proposals for inclusion in list of Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) received during the year 2010 to 2014

Sl. No.	Name of State	No. of proposals		
		SCs	STs	OBCs
1	Andhra Pradesh	-	01	05
2	Arunachal Pradesh	-	06	-
3	Assam	-	45	01
4	Bihar	10	05	-
5	Chhattisgarh	10	40	07
6	Goa	-	-	04
7	Gujarat	-	-	01
8	Haryana	15	-	-
9	Himachal Pradesh	06	-	06
10	Jammu and Kashmir	-	-	02
11	Jharkhand	09	13	42
12	Karnataka	-	12	11
13	Kerala	01	02	05
14	Madhya Pradesh	01	05	01
15	Maharashtra	01	-	27
16	Odisha	-	85	06
17	Punjab	02	41	04
18	Sikkim	-	11	-
19	Tamil Nadu	-	02	05
20	Tripura	-	01	-
21	Uttarakhand	-	01	77
22	Uttar Pradesh	17	07	-
23	West Bengal	01	12	37
	Total	73	289	241

Annexure-II

Statement referred in reply to Unstarred Question No. 2191 for answer on 12.05.2016 by Shri Mahendra Singh Mahra, M.P. regarding proposals from States for inclusion of castes in SC/ST/OBC list.

Statement showing State- wise number of castes/communities included in the list of Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) during the year 2010 to 2014

Sl. No.	Name of State	No. of proposals		
		SCs	STs	OBCs
1	Andhra Pradesh	-	-	05
2	Arunachal Pradesh	-	01	-
3	Assam	-	-	01
4	Chhattisgarh	-	02	07
5	Goa	-	-	04
6	Gujarat	-	-	01
7	Himachal Pradesh	-	-	05
8	Jharkhand	-	-	37
9	Karnataka	-	01	11
10	Kerala	02	01	05
11	Madhya Pradesh	01	-	-
12	Maharashtra	-	-	26
13	Manipur	-	09	-
14	Odisha	07	-	06
15	Punjab	-	-	04
16	Tamil Nadu	-	-	05
17	Tripura	04	-	-
18	Uttarakhand	-	-	77
19	West Bengal	-	-	37
	Total	14	14	231